

school building and construction of alternative accommodation for all affected persons has been undertaken which is likely to be completed in a month's time;

measuring 200 m × 100 m. affected 35 houses in Lakura village under Katras Area. Villagers have been rehabilitated near Nichitpur by BCCL management;

(vi) A 15 m. deep and 1.5 m. dia. pothole resulted from subsidence in Jambad unit of Bahula colliery in July '91. No person was injured;

(ii) On 10.10.90, subsidence measuring 10 m x 10 m. occurred near No. 2 Pit Bhaga area south of Lodna-Phus Bungalow road affecting 30 houses. People have been shifted and rehabilitated at Bhuli;

(vii) A subsidence measuring 90 m. by 60 m. occurred near Manohar Bahal village of Manohar Bahal Colliery of Salanpur area in July '91. No person was injured;

(iii) Subsidence occurred over Khaira section affecting Rajput bustee near Kenduadih in May '90, damaging partially 90 houses. All affected persons shifted and rehabilitated at Bhuli township by BCCL management.

(viii) A portion of the ground adjacent to United Commercial Bank situated in Barakar subsided in 1989 without any casualty. Barakar township falls within unsafe ground where construction of houses requires prior permission from District Magistrate, Burdwan under statutory provision made by the Govt. of West Bengal;

(ix) On 19.8.89, cracks 2" wide were found developed in 5—6 shops and a temple located on Barakar station Road. BCCL authorities requested them to shift to safer places but they did not co-operate as the location is commercially important. The management of Chanch-Victoria Area of BCCL has informed State authorities of this occurrence.

With a view to checking the growth of habitation over unsafe areas, the office of the Directorate General of Mines Safety had declared as early as 1950, 40 areas in Rajiganj Coalfields as unsafe for human habitation. The Govt. of West Bengal had also passed Legislation in 1979 prohibiting construction over such unsafe areas. In spite of the enactment of legislation, the growth of settlements over the subsidence prone areas has not been contained and is growing on unabated. The Management of E C L could demolish houses and shift its employees to safe places whenever the situation so warranted. However, its efforts to do so for outsiders had not had the desired effect.

Development of Tourism in Maharashtra

BIHAR

(i) On 22.10.89, subsidence

2963. SHRI PRAKASH V. PATIL: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether some new tourists spots *are being developed in the country particularly in Maharashtra; and*

(b) if so, the details in this regard, location-wise?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b). Development of new tourist spots is primarily the responsibility of the State Governments. However, the Central Department of Tourism extends some financial assistance for projects and schemes aimed at augmentation of tourism infrastructure at places suggested by State Governments. As regards Maharashtra, the State Government have proposed for Central financial assistance for tourist lodges at Latur and Sindkhed Raja, tourist reception centre at Pune, wayside amenities at 2 locations, tourist complex at Karla (Phase-II), passenger oriented wayside amenity at Manor, purchase of adventure and sports equipment, publicity and upgradation of facilities during 1991-92.

Bridge at Vapi

2964. SHRI KASHIRAM RANA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government had decided to construct an overbridge on level crossing near Vapi station a few years ago;

(b) if so, the reasons for not starting the construction work; and

(c) when this project will be taken up?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) Yes, Sir.

(b) The State Government has not yet furnished an acceptable detailed estimated

for the bridge approaches to be executed by them.

(c) The work can be taken up for execution only after the estimate is sanctioned.

[*Translation*]

Facilities to Railway Employees

2965. SHRI KALKA DAS: Will the Minister of RAILWAYS be pleased to state:

(a) whether any scheme to issue two annual passes to class IV railway employees after their retirement and to constitute a separate wage board for railways employees is being formulated; and

(b) if so, the time by which it will be implemented and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) No, Sir.

(b) Any liberalisation in existing Scheme of Grant of Passes to Retired Group 'D' Railway employees will have wide repercussions and hence it is difficult to grant them more facilities.

As regards Constitution of a separate Wage Board for Railway employees, Railway employees form part of Central Government employees and are governed by the general Government policy.

[*English*]

New Railway Zone for Karnataka

2966. SHRI V. SREENIVASA PRASAD:
SHRI M.V. CHANDRASHEKARA MURTHY:

Will the Minister of RAILWAYS be pleased to state: